by M/S Reliance Industries Ltd., that-the, the agreement specified the value of the equipment as U. S. \$ 245 crores f. o. b. and the C. G licence is also ac cordingly issued etc. Now, this is what the show-cause notice itself says. Therefore, I would like to know the Government, through you, Sir, as to whether they have investigated, whether they have asked of this industry, or inquired as to who actually paid for this amount because now the show cause notice establishes that in respect of all these three separate agreements Reliance Industry lias exceesed the agreement as also the licensed capacity and, therefore, who actually said for this amount, how and in contravention of which laws of the country? And, who pid abroad for the additional knowhow and the additional capacity and also additional machinery which by rough caluculation would work out to be around \$ 10 million.

MR. CHAIRMAN; Please sit down. I will give you some time to think over the long question that has been asked.

WELCOME TO THE MONGOLIAN PARLIAMENTARY DELEGATION

MR. CHAIRMAN:. We. have with' us this morning, seated in the special Box, Members of the Mongolian Parliamentary Delegtion which is curren-tly on a visit to our country under the distiguished leadership of His Excellency Mr. Bat-Ochiri in Altan-gerel. Chairman of the Great People's Khural of the Mongolian People's Republic. The other members of the Delegation are: (1) Mr. Danzangyn " Radnaaragchaa M. P., and (2) Ms. Sonduyn Odgerel, MP.

On behalf of the Members, of the House and on my own behalf, I like pleasure in extending a very feearty welcome to the leader and Other members of the Delegation and wish our distinguishd guests a vary enjoyable and fruitful. stay in our country,. We hope that during their Stay that they would be able to see and learn more about our Parliamen-tary system, our country and ourpeople. Through them we conveyo8r greetings and best, wishes to the!Members of the great People's Khuraland the firiendly people of theMongolian People's Republic.

ORAL ANSWERS TO QUESTIONS—contd.

SHRI BRAHM DUTT; Sir, all these questions asked by the Hon. Member will arise only, after the adjudica-, tion proceedings are over. I have " submitted in the very 'beginning that this is only the first stage and now they will have the right of inspection and right of reply and when the adjudication award is given all these questions will arise and I will be able to answer them.

SHRI VITHALBHAI MOTIRAM PATEL: Mr. Chairman, Sir, before the show-cause notice there was an inquiry. May I know whether it is a fact that the Grover Committee report was reviewed by the administrative Ministry, i. e., the Department of Petroleum and Chemicals and, if so what is their finding about the Grover Committee's Report? Another thing that I want to know is whether it is also a fact that Mr. N. D. Tiwari ordered the M. R. T. P. authorities, the Department of Company Affairs also- investigated. then allegation and what is their finding.

SHRI BRAHM DUTT; Sir, ' then •• findings of the Grover Committee were reviewed by the administrative Ministry which is also the nodal Ministry for such industries and they did not agree with the findings of the Grover Committee. They did not find that anything wrong has been done. About the other Committee I do not have information.

SHRI ALAD1 ARUNA alias V. ARUNACHALAM: Sir, as stated by the Hon. Minister neither the administrative Ministry concerned nor the officers from* the M. R.. T. P and Company Affairs confirmed the vio-